

2022
IN THE HIGH COURT AT CALCUTTA
APPELLATE SIDE

No. 2694 - A

Dated, Calcutta, the 4th May, 2022.

**From : Md. Shabbar Rashidi,
Registrar General-in-charge,
High Court at Calcutta.**

**To : 1) The District Judge of all Districts including Andaman & Nicobar Islands,
2) The Chief Judge, City Civil Court, Calcutta,
3) The Chief Judge, City Sessions Court, Calcutta,
4) The Chief Judge, Presidency Small Causes Court, Calcutta,
5) The Secretary, Judicial Department, Govt. of West Bengal,
6) Members of the Registry, The Hon'ble High Court at Calcutta,
7) Director, West Bengal Judicial Academy.**

**Sub : Filling up the post of Registrar in the National Commission
for Protection of Child Rights, New Delhi.**

Sir/Madam,

With reference to the subject captioned above, I am directed to inform you that a Vacancy Circular being File No.A.11014/01/2019-Admn dated 12.04.2022 along with its enclosures (Application format), received from the office of the National commission for Protection of Child Rights, New Delhi, inviting applications for filling up of one (01) post of Registrar on deputation basis in the National Commission for Protection of Child Rights, New Delhi, is being uploaded in the website of this Hon'ble Court (www.calcuttahighcourt.gov.in) for information of the officers of West Bengal Judicial Service, fulfilling the eligibility criteria as mentioned therein.

In this context, I am to request you to inform the eligible Judicial Officers to visit the said website, if willing, to apply in the prescribed proforma and submit the same before this Hon'ble Court **strictly by 12.05.2022** so as to reach the office of the concerned authority within the stipulated time after completing all necessary formalities from this end.

Enclosure: As stated.

Yours faithfully,

Sd/-

**Md. Shabbar Rashidi
Registrar General - in-charge**

File No.A-11014/01/2019-Admn
National Commission for Protection of Child Rights,
(A Statutory Body of Government of India)
5th Floor, Chanderlok Building, 36-Janpath,
New Delhi-110 001.

Dated: 12.04.2022

Subject: Filling up of various posts in the National Commission for Protection of Child Rights, New Delhi through deputation on Foreign Service Terms - regarding.

The services of suitable officers & staff are required in the National Commission for Protection of Child Rights (NCPCR), New Delhi, a Statutory Body of the Ministry of Women & Child Development, Govt. of India by deputation on "Foreign Service Terms" for the followings posts as per the criteria mentioned below:-

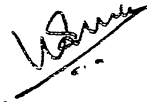
S. No	Name, No. of vacancies and Pay scale of the Post	Eligibility Criteria
1	Registrar (01) PB-4: Rs. 37,400-67,000/- + GP: 8700/- (Level 13 in the Pay Matrix as per the 7 th Pay Commission)	By deputation from the Officers of the Indian Legal Service holding analogous posts under the Central Government; or Officers holding analogous posts under the Central Government or Supreme Court or High Court and possessing experience as Registrar of higher judiciary or any other post involving interpretation or application of statutes; or Officers from the Central or State Government or Supreme Court or High Courts or Central Autonomous Bodies or Public Sector Undertaking having five years of regular service in the pay scale of Rs. 15,600-39,100 with Grade Pay of Rs. 7600/- or ten year of regular service in the pay scale of Rs. 15,600/-39,100 with grade pay of Rs. 6600/-; Essential qualification or experience: Having a Graduate Degree in Law or Post Graduate Degree in Social Work or Political Science or Public Administration from a recognized University or Institution. Desirable: (a) Five years of working experience in the field of the Child Rights or Child Protection or Child Welfare or Child rights protection work; and (b) Training in child rights or human rights.
2	Principal Private Secretary (02) PB- 3: (Rs. 15,600-39,100/- + GP: 6600/-) (Level 11 in the Pay Matrix as per the 7 th Pay Commission)	By deputation from the officers from Central or State Govts. (subject to the exemption from the rule of immediate absorption to be obtained from time to time) or Supreme Court or High Court or Central Universities or Recognized Research Institutions or Public Sector undertaking or Central Autonomous Bodies who are- (a) Holding analogous post on regular basis; or having five years of regular service as Private Secretary in the Pay scale of Rs. 9300-34800 (PB: 3) with Grade Pay of Rs. 5400/-; or having six years of regular service as Private Secretary in the Pay scale of Rs. 9300-34800 with Grade Pay of Rs. 4800; (b) Having a graduate degree in any discipline from a recognized university; and (c) *proficiency in working on computer. *(will be determined through an internal test conducted by National Commission for Protection of Child Rights).

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	Assistant Director (01) Revised: PB-2 (9300-34800/-+GP: 5400/-) (Level 9 in the Pay Matrix as per the 7 th Pay Commission)	By deputation from the officials of the Central or State Govts. (subject to the exemption from the rule of immediate absorption to be obtained from time to time) Central Universities or Recognized Research Institutions or Public Sector undertaking or Central Autonomous Bodies who are- (a) holding analogous post on regular basis; or having two years of regular service as a senior Research Assistant in the Pay scale of Rs. 9300-34800 with Grade Pay of Rs. 4800/-; or having three years of regular service as a Research Assistant or Senior Research Investigator in the Pay scale of Rs. 9300-34800 with Grade Pay of Rs. 4600; or having eight years of regular service as Research Investigator in the Pay scale of Rs. 9300-34800 with Grade Pay of Rs. 4200; (b) having a post graduate degree from a recognized university in social work or psychology or child development or sociology or law or political science or public administration. (c) having proficiency in computer.
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Note:-

1. The period of deputation including the period of deputation in another ex-cadre post held immediately preceding this appointment in the same or other organization or departments of the Central Governments or State Government shall ordinarily not exceed five years and will be subjected to the age of superannuation as determined by Government of India.
2. The upper age limit for deputation shall be 56 years, subject to the age of superannuation as prescribed by Government of India from time to time. The appointment of the selected candidates from Government service will be subject to the exemption from the rule of immediate absorption to be obtained from Department of Pension & Pensioners Welfare, Ministry of Personnel, Public Grievances & Pensions.
3. The terms and conditions of the service which are not explicitly provided in the Recruitment Rules of the NCPCR, should be governed by the relevant provisions of the FRSRs as well as the deputation rules/ regulations/instructions issued by the Central Government.
4. Mere application would not entitle any candidate to claim for selection/Interview/ appointment. NCPCR has the right to reject any application without assigning any reason thereof.
5. Eligible and interested candidates may send their applications through their Cadre Controlling Authorities along with their bio-data in the prescribed proforma. Applications must be accompanied by Integrity Certificate, Vigilance Clearance, and attested copies of Annual Confidential Reports (ACRs) for the last five years.
6. Application of officials, who may be relieved immediately, in case of their selection, may be forwarded only. Candidates once selected will not be allowed to withdraw his/her candidature later.
7. All Central Government Ministries / Departments / State Governments / UT Administrations are requested to give wide publicity to this advertisement and circulate the same among the employees working under their administrative control.
8. The applications duly forwarded by the concerned Cadre Controlling Authorities must reach by **26.05.2022** to The Member Secretary, National Commission for Protection of Child Rights, Govt. of India, 5th Floor, Chanderlok Building, 36, Janpath, New Delhi - 110 001. Application received after the due date will not be entertained.
9. Applications received directly or advance copies will not be entertained.



APPLICATION FOR THE POST OF _____ (ON DEPUTATION)

1. Name:
2. Father's/Husband's Name:
3. Date of Birth:
4. Sex:

5. Postal Address with telephone, Fax & e-mail:
 - (a) Office:
 - (b) Residence:

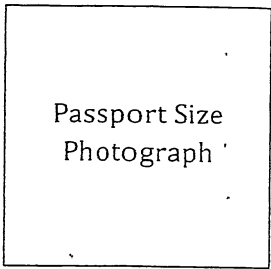
6. Date of entry in Govt. Service:
7. Date of superannuation as per existing rules:

8. Substantive post held in the Parent Deptt. on regular basis:
 - (a) Name/Status of Organization:
 - (b) Name of the post:
 - (c) Matrix Level & Pay:
 - (f) Nature of duties:

9. Present post held (if on deputation):
 - (a) Name/Status of Organization:
 - (b) Name of the post:
 - (c) Matrix Level & Pay:
 - (f) Nature of duties:

10. Details of past service(s)
 - (a) Post -
 - (b) Pay Scale:
 - (c) Period during which held:
From: - To:-
 - (d) Nature of duties performed:

11. Essential and relevant qualifications (name and year of the degree, university and year of passing out):



Signature of the candidate _____

Place:

Date:

Name _____

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TO BE FILLED BY THE FORWARDING OFFICE

Office								
Category of Office Please tick (✓)	Central Government							State Government
	Central Ministry	Department	Attached Office	Subordinate Office	Autonomous Body	Statutory Body	Other	
Present Post								
Date of continuous employment of the applicant in the present grade					Present Pay & Matrix Level			
	-							

Verification of service particular by the office/department:

1. Certified that all the information mentioned by the applicant in his application as mentioned above have been verified from the records and found to be correct.
2. It is also certified that Sh./Ms. _____ has been working as _____ in the present post/present pay in the regular and substantive capacity w.e.f. _____.

Signature with date _____
 Officer Seal _____
 Designation _____
 Phone _____
 Email _____

W. S. Kumar